

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
I.A. NOS. 3-4  
IN  
CIVIL APPEAL NO. 4077 OF 2003

COMMNR. OF CENTRAL EXCISE, MEERUT-II  
VERSUS

Appellant (s)

M/S. SUNDSTRAND FORMS P.LTD. Respondent(s)  
(Appln(s) appeal against Registrar's order dated 21.10.2011 and  
clarification of court's order dated 30.08.2011 and condonation  
of delay in filing appeal against Registrar's order and office  
report for direction)

Date: 06/01/2012 These applications were called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN  
HON'BLE MR. JUSTICE ANIL R. DAVE

For Appellant(s) Mr. P.P. Malhotra, ASG  
Dr. Monika Gusain, Adv.  
Ms. Rachna Joshi Issar, Adv.  
Mr. A.K. Sharma, Adv.  
for Mrs Anil Katiyar, Adv.

For Respondent(s) Mr. V. Lakshmi Kumaran, Adv.  
Mr. Alok Yadav, Adv.  
Mr. Pawan Shree Agrawal, Adv.  
Mr. Krishan Mohan Menon, Adv.  
Mr. M.P. Devanath, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned.

This appeal is filed against the order  
dated 21st October, 2011, passed by the learned  
Registrar, holding that the application seeking  
clarification of judgment dated 30th August, 2011,  
on the stated grounds, was not maintainable. We do  
not find any infirmity in the said order. The  
appeal is dismissed accordingly.

(VINOD LAKHINA)  
Court Master

(KUSUM GULATI)  
Court Master

(SIGNED ORDER IS PLACED ON THE FILE)  
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NOS. 3-4 OF 2011

IN

CIVIL APPEAL NO. 4077 OF 2003

VERSUS

M/S SUNDSTRAND FORMS (P) LTD.

...RESPONDENT

ORDER

Delay condoned.

This appeal is filed against the order dated 21st October, 2011, passed by the learned Registrar, holding that the application seeking clarification of judgment dated 30th August, 2011, on the stated grounds, was not maintainable. We do not find any infirmity in the said order. The appeal is dismissed accordingly.

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(D.K. JAIN, J.)

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(ANIL R. DAVE, J.)

NEW DELHI  
JANUARY 06, 2012